THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.33/2020
in
Compensation Application No. /2020
In
Competition Appeal (AT) No.70 of 2018

In the matter of:

East India Petroleum Private Limited Appellant

Versus

South Asia LPG Co. Pvt. Ltd.

.... Respondent

Appearance: Mr. Danish Khan, Advocate for the Appellant

05.03.2020

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellant filed the Compensation Application on 11.07.2018 and the Office after scrutiny, intimated the defects to the Appellant on the same day and returned the Compensation Application to the Appellant on 20.02.2020. The Appellant re-filed the Compensation Application on 03.03.2020. It is stated in the Interlocutory Application (IA) that the Authorized representative of the Applicant was engaged for a week in an urgent family function in his village. Hence, there is delay of six days in re-filing the Compensation Application, so, the same may be condoned.
- 3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Compensation Application is hereby condoned.
- 5. List the case before the Hon'ble Bench under the heading 'for admission'.
- 6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar